

**56. CP 060/00018/2014 & MA 060/00189/2014 IN  
OA 060/00073/2014**

**(Rahul & Ors. Vs. Col. Nakul Yadav)**

**05.02.2014**

Present: Sh. Ramesh Sharma, counsel for the petitioner.

1. Heard.
2. Issue notice to the respondent returnable for 28.02.2014.
3. The registry is directed to correct the name of counsel for the petitioner.

U  
**(UDAY KUMAR VARMA)  
MEMBER (A)**

S  
**(SANJEEV KAUSHIK)  
MEMBER (J)**

'jk'  
Notice issued on  
10/02/14 b/w 28/2/14.  
PT is awaited.  
Reply not filed.  
Main case is Cr. 13<sup>3</sup>/<sub>14</sub>.  
Pl.  
e/24/2

2  
46. CP 060/00018/2014 & MA 060/00189/2014 IN  
O.A. No.060/00073/2014

**(RAHUL & ORS. VS. NAKUL YADAV)**

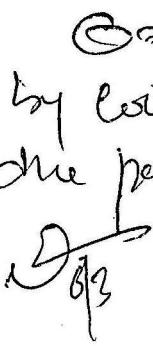
**28.02.2014**

Present: Mr. Sandeep Sharma, proxy counsel for the applicants.  
Mr. K.P.S.Dhillon, counsel for the respondents.  
Lt. Col. V.B. Basnet, 2<sup>nd</sup> in Command, 27<sup>th</sup> Company ASC,  
departmental representative.

1. Mr. K.P.S.Dhillon, appearing along with Lt. Col. V.B. Basnet on behalf of the respondents submitted that it is not that they are not allowing the applicants to perform their duty rather the applicants after submitting a copy of the interim order did not come present to perform their duties. Let the applicants present themselves to join their duties, in terms of the interim order dated 27.01.2014. The respondents, undertakes to comply with the orders of this Tribunal, wherei<sup>u</sup> a direction had been given to allow them to continue in the service till the next date of hearing.
2. In view of the consensual arrangement between the parties, the present Contempt Petition is disposed of with a fervent hope that both sides will be their undertaking honour. Notices issued to the respondents are discharged.
3. **'Dasti'.**

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

'sv'

  
Order received  
by counsel for the both  
the parties on 28/2/14